

(c) the reaction of the Union Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) to (c) Based on a ruling of the U.S. Court of International Trade given on 29.12.95, Section 609 of the U.S. Public Law No. 101-162 shall be applicable to India along with various other nations, implying that India must comply with the requirements of Section 609 by 1st May, 1996 in order to export wild harvested shrimps to USA beyond this date. The shrimps sourced from aquaculture have been excluded from the above ruling. Government of India has authorised Marine Products Export Development Authority (MPEDA) to countersign a certificate (DSP-121 as prescribed by U.S. Government) authenticated by exporters concerned that a particular consignment of shrimps for exports to USA has been sourced from aquaculture.

The Government of India had the matter examined in a meeting of Committee of Secretaries (COS). Various options like taking the matter to the World Trade Organization (WTO), approaching U.S. Government with details on the regulatory programme which is in vogue in India and the possibility of notifying mandatory use of Turtle Excluder Devices by trawlers of an overall length of over 10 metre are under active consideration.

Export Oriented Units in M.P.

3582. SHRI VISVESHVAR BHAGAT : Will the Minister of COMMERCE be pleased to state :

(a) the number of export oriented units which have been set up in Madhya Pradesh with the details of their export commitment;

(b) the details of those units which have been able to meet their export commitment with their earning through export;

(c) the details of those units which have not been able to meet their export commitment with the reasons therefor; and

(d) the steps taken by the Government to see the performance of these export oriented units and meet their export commitment?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) 23 Export Oriented Units were in production on 31st March, 1996 in the State of Madhya Pradesh with stipulated Value Addition ranging from 20% to 74.40%.

(b) and (c) Annual monitoring exercise of the export performance of those units which have completed one year or more as on 31.3.96 has been completed recently and provisional results are as follows :

(a) Units which have achieved stipulated Value Addition : 4

(b) Units with shortfall of more than 10% stipulated Value Addition but positive Net Foreign Exchange (FFE) : 8

(c) Units with negative Value Addition/Net Foreign Exchange : 5

(d) The performance of Export Oriented Units is reviewed by the Government annually on the basis of monitoring reports of Development Commissioners (DC's) of Export Processing Zones with reference to achievement of stipulated Value Addition. Whereas the units with some shortfall are kept under watch through the Development Commissioners, the cases of serious default are referred to Director General of Foreign Trade (DGFT) for penal action under Foreign Trade (Development and Control) Act, 1992. To facilitate the export production by EOUs a transparent and simplified framework of Policy & Procedures has been put in place by the Government. The external marketing efforts of EOUs are assisted by India Trade Promotion Organisation (ITPO) and also the respective Commodity Boards & Councils.

Pricing of Coal

3583. SHRI SUDHIR GIRI : Will the Minister of COAL be pleased to state :

(a) whether the Government propose to spent a part of the additional amount earned due to deregulation of pricing of coking and non-coking coals for the welfare of the workers of those companies;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the factors leading to the deregulation of coking and non-coking coals?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) to (c) All welfare activities for the workers are undertaken by the coal companies in consonance with industry practice and wage agreements. The deregulation of prices of coal was accepted by the Government as per recommendation of BICP to improve the financial viability of coal companies and to generate funds, among others, for investments in production of additional volumes of coal and other allied activities.

Pending Projects

3584. SHRI GEORGE FERNANDES : Will the Minister of FINANCE be pleased to state :

(a) whether the Government have directed the Public Sector Companies to give up 55 projects on